

HARYANA VIDHAN SABHA

VII SESSION

BULLETIN NO. 2

Monday, the 27th August, 2012

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 27th August, 2012 from 2.00 P.M to 7.22 P.M.).

I. OBITUARY REFERENCES

The Parliamentary Affairs Minister made references to the deaths of the late:-

1. Shri Suraj Mal Joon, former Member of Haryana Legislative Assembly.
2. Shri Sukha Singh, Freedom Fighter
3. Mishap at Rai in District Sonapat.

and spoke for 3 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 1 minute.

Shri Anil Vij, a member from the Bharatiya Janata Party spoke for 1 minute. He made a suggestion and agreed to that the Sikhs those who killed in the shooting incident at Oak Creek Gurudwara in Wisconsin, U.S.A. and the officer who killed in violence and arson in Maruti Suzuki Plant at Manesar, were also added in the above-said list.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. WELCOME TO THE STUDENTS OF GOVERNMENT SENIOR SECONDARY SCHOOL, BITNA, PANCHKULA AND O.P. JINDAL GLOBAL UNIVERSITY, SONIPAT

After the obituary references, the Parliamentary Affairs Minister welcomed the students of Government Senior Secondary School, Bitna, Panchkula and O.P. Jindal Global University, Sonipat sitting in the Visitor's Gallery to see the proceedings of the House.

III. QUESTIONS

(a) Starred:

| Total No. on the order paper | answered | Not put | Postponed | No. of Supplementaries |
|-------------------------------------|-----------------|----------------|------------------|-------------------------------|
| 20 | 14 | — | — | 29 |

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 07

IV. ADJOURNMENT OF SITTING

(i) When the Speaker informed the House that he had admitted the calling Attention Motion No. 3 given by Shri Bharat Bhushan Batra, M.L.A. regarding Medical Services/facilities to the citizens including pregnant women and infants, Shri Om Prakash Chautala, a Member from the Indian National Lok Dal sought to know the fate of his Party Members' adjournment motion regarding deteriorating law and order situation in the State. The Speaker told him that it had been disallowed. Thereafter, Shri Ram Pal Majra and some Members of the Indian National Lok Dal and Shri Anil Vij, a Member from the Bhartiya Janata Party came into the well of the House and started waving papers. In the Meantime, Shri Jaiveer Balmiki, Chief Parliamentary Secretary sought justice for himself as well as for the sake of Balmiki Community. Some Members of the Treasury Benches also urged the Speaker to decide on the issue of casteist remarks made against Shri Jaiveer Balmiki by Shri Abhey Singh Chautala. Shri Ram Pal Majra and other Members of the Indian National Lok Dal objected it and disrupted the proceedings of the House without the permission of the Chair. In spite of time and again having being asked by the Speaker to go their seats, they did not do so. There was grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 3.20. P.M. for 15 minutes.

The House then adjourned at 3.20. P.M. and re-assembled at 3.35. P.M.

(ii) Immediately after re-assembling the House, some Members of the Indian National Lok Dal, Shiromani Akali Dal and Shri Anil Vij, a Member from the Bhartiya Janata Party again came into the well of the House and continued to disrupt the proceedings of the House. In the mean time, Shri Jaiveer Balmiki, Chief Parliamentary Secretary again urged the Speaker to deliver justice. The Speaker requested the Members to resume their seats but the members did not resume their seats and continued speaking without the permission of the Speaker whereupon the Speaker warned them repeatedly. Education Minister Smt. Geeta Bhukkal also urged the Speaker to give justice on the issue of casteist remarks made against Shri Jaiveer Balmiki. Some Members of the Treasury Benches also came into the well of the House and protested the behaviour of the Members of the Indian National Lok Dal. There were heated exchanges from both the sides and there was an uproar in the House.

On finding uproar in the House, the Speaker called upon the Parliamentary Affairs Minister, the Leader of the Indian National Lok Dal, Leader of the Bhartiya Janata Party and Leader of the Haryana Janhit Congress (B.L.) to discuss this matter in his Chamber and again adjourned the sitting of the House at 3.55 P.M. for 15 minutes.

The House then adjourned at 3.55 P.M. and re-assembled at 4.10 P.M.

(iii) When House re-assembled at 4.10 p.m., the Hon'ble Deputy Speaker occupied the Chair for a while and again adjourned the sitting of the House for another 10 minutes.

V. APPEALED BY THE CHAIR

When the House re-assembled at 4.20 P.M., the Speaker appealed to all the Members not to disrupt the proceedings of the House further and to maintain the dignity and decorum of the House. He urged all the Members to co-operate him to run the House smoothly.

VI. ASPERSIONS AGAINST THE CHAIR

Even after the appeal made by the Speaker to maintain the dignity and decorum of the House, Shri Om Prakash Chautala, M.L.A. passed on certain objectionable unparliamentary remarks against the Chair. On this, the Parliamentary Affairs Minister and the Chief Minister took strong objection against the remarks cast by Shri Om Prakash Chautala, M.L.A. and requested the Speaker to order him to withdraw his remarks. The Speaker asked Shri Om Prakash Chautala to withdraw his remarks, but he refused. The Chief Minister said that proceedings of the House would go on only if Shri Om Prakash Chautala withdraws his words and apologizes for it. The Parliamentary Affairs Minister and the Chief Minister later urged the Speaker that if he does not withdraw his words then these may be expunged from the proceedings of the House.

Meanwhile, the Members of Indian National Lok Dal and Shiromani Akali Dal present in the House, again came into the well of the House and started raising slogans and created turmoil in the House. Simultaneously, some Members of the Treasury Benches also came into the well of the House and protested the attitude of the Opposition. There were heated exchanges from both the sides.

The Speaker later ordered that all such remarks be expunged from the proceedings of the House.

VII. RESOLUTION REGARDING CONDEMNING THE CONDUCT OF SHRI OM PRAKASH CHAUTA, M.L.A.

The Parliamentary Affairs Minister with the permission of the Speaker moved -

“That remarks passed by Shri Om Prakash Chautala, Leader of the Opposition and aspersions cast by him on the Chair and this august House not only be expunged but also his conduct should be condemned for casting such aspersions.”

The resolution was put and carried.

VIII. SUSPENSION OF MEMBERS

When the Speaker asked Shri Om Prakash Chautala again to withdraw his remarks, all the members of the Indian National Lok Dal and Shiromani Akali Dal, present in the House came to the well of the House and started raising slogans & disrupting the proceedings of the House. The Speaker repeatedly requested them to resume their seats but all the members of Indian National Lok Dal and Shiromani Akali Dal present in the House continued to obstruct the proceedings of the House. However, the Speaker warned them repeatedly and requested them to take their seats but they did not pay any heed to the requests of the Speaker. There was a grave disorder in the House.

Then the Parliamentary Affairs Minister moved-

That Shri Abhey Singh Chautala, Shri Ajay Singh Chautala, Shri Ashok Kashyap, Shri Ashok Kumar Arora, Shri Bishan Lal, Shri Bahadur Singh, Shri Dharam Pal, Shri Dilbag Singh, Shri Ganga Ram, Shri Hari Chand Middha, Shri Jagdish Nayyar, Shri Kali Ram Patwari, Shri Krishan Lal Panwar, Shri Krishan Lal, Shri Mamu Ram, Shri Mohammed Illyas, Shri Narender Sangwan, Shri Naseem Ahmed, Shri Om Prakash Chautala, Shri Pardeep Chaudhary, Shri Parminder Singh Dhull, Shri Prithi Singh, Shri Raghbir Singh, Shri Rajbir Singh Barara, Shri Rameshwar Dayal, Shri Rampal Majra, Smt. Saroj, Shri Sher Singh Barshami, Shri Subhash Chaudhary of Indian National Lok Dal and Shri Charanjit Singh of Shiromani Akali Dal be suspended from the service of this House for their misconduct, most irresponsible behaviour unbecoming of the Member of this August House and their grossly disorderly conduct in the House for the remainder of the present Session.

The motion was put & carried.

IX. RULING BY THE SPEAKER REGARDING THE ISSUE OF CASTEIST REMARKS MADE AGAINST SHRI JAIVEER BALMIKI BY SHRI ABHEY SINGH CHAUTALA, M.L.A.

The Speaker gave his ruling on the issue of casteist remarks made against Shri Jaiveer Balmiki by Shri Abhey Singh Chautala, M.L.A. -

“Hon'ble Members, to verify the contents of the application submitted by Shri Jaiveer Singh Balmiki, Chief Parliamentary Secretary wherein he has stated that he was called bad names even by 'Jatisuchak shabd' by Shri Abhay Singh Chautala, M.L.A. in the House on 24.8.2012. I have enquired into the matter. I have watched the video clippings also which evidently depict that Shri Abhay Singh Chautala, M.L.A. is visibly seen instigating other Members of INLD to show utter disregard to Shri Jaiveer Singh Balmiki. The gestures and actions of Shri Abhay Singh Chautala, M.L.A. certainly establishes the allegations levelled against him. Such kind of conduct should be deprecated. However, to close the matter, to maintain harmony and for smooth functioning of the House, I am of the considered view that Shri Abhay Singh Chautala, MLA should be reprimanded by the House so that such incidents will not repeated in future. Since he has been suspended for the remainder of the Session, we will call him in the next sitting of the Session and we will call him to the bar of the House and reprimand him.”

X. CALLING ATTENTION MOTION AND STATEMENT THEREON

(i) The Speaker admitted the Calling Attention Notice No. 3 regarding Medical Services/facilities to the citizens including pregnant women and infants given notice of by Shri Bharat Bhushan Batra, M.L.A. The Speaker further informed the House that Shri Sampat Singh M.L.A. had also given Calling Attention Notice No. 8 on the similar subject so, he clubbed the same with Calling Attention Notice No. 3. He can also raise supplementary. He asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make statement thereafter.

Shri Bharat Bhushan Batra read out his notice.

The Health Minister made a statement.

(ii) The Speaker also admitted the calling attention Notice No. 1 regarding banning of plastic carry bags in the State given notice of by Shri Bharat Bhushan Batra,

M.L.A. He asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make statement thereafter.

Shri Bharat Bhushan Batra read out his notice.

The Environment Minister made a statement thereon.

XI. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2012-2013 (FIRST INSTALMENT)

The Parliamentary Affairs Minister presented the Supplementary Estimates for the Year 2012-2013 (First Instalment).

XII. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Rao Dharampal, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2012-2013 (First Instalment).

XIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2012-2013 (FIRST INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

According to previous practice and in order to save the time of the House, the demands on the order paper (No.1 to 11, 13, 15, 17 to 19, 21, 23, 25, 27, 30, 32, 34, 36 to 38, 42 & 43 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

Shri Sampat Singh and Shri Aftab Ahemad members from the Treasury Benches, spoke for 18 minutes and 1 minute respectively.

Shri Anil Vij, a member from Bhartiya Janata Party, spoke for 12 minutes.

Demand Nos. 1 to 11 were put together and carried.

Demand No. 13 was put and carried.

Demand No. 15 was put and carried.

Demand Nos. 17 to 19 were put together and carried.

Demand No. 21 was put and carried.

Demand No. 23 was put and carried.

Demand No. 25 was put and carried.

Demand No. 27 was put and carried.

Demand No. 30 was put and carried.

Demand No. 32 was put and carried.

Demand No. 34 was put and carried.

Demand Nos.36 to 38 were put together and carried.

Demand Nos. 42 and 43 were put together and carried.

Demand No. 45 was put and carried.

XIV. LEGISLATIVE BUSINESS-

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2012

At 6.42 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2012 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Bill be taken into consideration at once.

Shri Sampat Singh, a member from the Treasury Benches, spoke for 7 minutes.

Shri Anil Vij, a member from the Bhartiya Janata Party, spoke for 1 minute.

The Parliamentary Affairs Minister, by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Shri Durga Mata Shrine Bill, 2012

At 6.56 P.M., the Parliamentary Affairs Minister introduced the Haryana Shri Durga Mata Shrine Bill, 2012 and also moved-

That the Haryana Shri Durga Mata Shrine Bill be taken into consideration at once.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for 2 minutes.

Shri Sampat Singh, a member from the Treasury Benches spoke for 1 minute.

The Parliamentary Affairs Minister, by way of reply, spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, was put and carried.

Clauses 2 to 41 were put together and carried.

Sub- Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill, 2012

At 7.05 P.M., the Technical Education Minister introduced the Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill, 2012 and also moved-

That the Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 29, were put together and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Technical Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana State Commission for Women Bill, 2012

At 7.07 P.M., the Women and Child Welfare Minister introduced the Haryana State Commission for Women Bill, 2012 and also moved-

That the Haryana State Commission for Women Bill be taken into consideration at once.

Smt. Sumita Singh and Shri Sampat Singh Members from the Treasury Benches spoke for 1 minute each respectively.

The Women and Child Welfare Minister by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 3 of Clause 1, Sub-Clause 2 of Clause 1, were put one by one, and carried.

Clauses 2 to 19, were put together and carried.

Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Women and Child Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Prohibition of Ragging in Educational Institution Bill, 2012

At 7.16 P.M., the Education Minister introduced the Haryana Prohibition of Ragging in Educational Institution Bill, 2012 and also moved-

That the Haryana Prohibition of Ragging in Educational Institution Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Smt. Sumita Singh members from the Treasury Benches, spoke for 3 minutes and 1 minute respectively.

The Education Minister by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 13 were put together and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

XV. EXTENTION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) at 6.30 PM for 30 minutes.
- (ii) at 7.00 PM for 15 minutes.
- (iii)at 7.15 PM for 10 minutes.

The Deputy Speaker occupied the Chair at 4.10 P.M. for a while and at 6.01 P.M. to 6.14 P.M.

The Sabha then adjourned till 10.00. A.M. on Tuesday, the 28th August, 2012.

CHANDIGARH
DATED 27TH AUGUST, 2012

SUMIT KUMAR
SECRETARY